

**GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**LOK SABHA  
STARRED QUESTION No. 104  
TO BE ANSWERED ON 25.11.2019**

**Discrimination in Schools**

\*104. SHRI RAVIKUMAR D.:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has any plan to eradicate caste discrimination in schools and if so, the details thereof;
- (b) the measures proposed in the New Education Policy to eradicate gender/caste/religion based discrimination; and
- (c) whether the Government has any plan to set up a high level committee of Academics to study the problem of discrimination in school campuses and if so, the details thereof?

**A N S W E R**

**MINISTER OF HUMAN RESOURCE DEVELOPMENT  
(SHRI RAMESH POKHRIYAL 'NISHANK')**

(a) to (c): A statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO PART (A) TO (C) OF LOK SABHA  
STARRED QUESTION NO. 104 TO BE ANSWERED ON 25.11.2019 ASKED BY  
SHRI RAVIKUMAR D. REGARDING DISCRIMINATION IN SCHOOLS**

(a): The Constitution of India ensures equity and equality for all its citizens and prohibits discrimination of all sorts between the citizens of India. Article 15(1) of the Constitution states that the State shall not discriminate against any citizen on grounds only of religion, race, caste, sex, place of birth or any of them.

The Right of Children to Free and Compulsory Education (RTE) Act, 2009 provides every child of the age of 6-14 years, the right to free and compulsory education in a neighborhood school till the completion of his or her elementary education. Sections 8(C) and 9(C) of RTE Act 2009 makes it obligatory upon the 'Appropriate Government' and 'Local Authority' to ensure that the child belonging to weaker section and the child belonging to disadvantaged groups are not discriminated against and prevented from pursuing and completing elementary education on any grounds.

The Department of School Education & Literacy, Ministry of Human Resource Development has issued guidelines vide circular dated 23.11.2010 to ensure that schools adopt an admission procedure which is non discriminatory, rational and transparent. It is aimed to prevent profiling, and eliminating children through any kind of screening process and to ensure equal educational opportunities to children belonging to different social and economic background. In addition, guidelines dated 26.10.2012 have also been issued to ensure equitable treatment of all children belonging to weaker sections and disadvantaged groups in schools.

(b): As above. The new National Education Policy (NEP) is under formulation and will be within the framework of the Constitution.

(c): No, Sir.

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